

(c) whether the issue of modernization of the armed forces was also discussed in the meeting; and

(d) if so, decisions taken in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Sir. The Defence Acquisition Council meets at a regular interval. It recently met on 29.10.2012. In this meeting, a number of Capital Acquisition proposals relating to Army, Navy and Air Force were considered and appropriate recommendations were made.

(c) and (d) Modernisation of the Armed Forces including the Navy and Air Force, is a continuous process based on threat perception, operational necessity, technological changes and available resources. The subject matter of "Modernisation of Armed Forces" has not been discussed in the above meeting as a specific agenda item.

#### **Compensation to children of policemen killed by Maoists**

2074. SHRI D.P. TRIPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of policemen killed by Maoists since January, 2010;

(b) the total compensation paid to the kith and kins of these policemen;

(c) whether Government has appointed the children of these policemen in Government services;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per inputs, a total number of 540 security force personnel have been killed in Left Wing Extremist (LWE) violence since January, 2010 (upto 10.12.2012).

(b) to (e) Under the Security Related Expenditure (SRE) Scheme, *ex-gratia* payment of Rs. 3 lakh to the family of each security personnel killed due to LWE violence is reimbursed by the Central Government. Besides, the State Governments have their own policy for payment of *ex-gratia* to the families of security personnel killed in LWE violence.

The Next of kin (NoK) of the Central Armed Police Force (CAPF) personnel killed by Left Wing Extremists are entitled to get lump-sum *ex-gratia* compensation of Rs. 15 lakh. In addition, the NoKs of the deceased are entitled to get Pension under Liberalized Pensionary Award (LPA) Rules. The appointment on compassionate ground is given to one of the dependent members of family of the CAPF personnel killed/died (while in service)/medical boarded out/missing personnel (while in service), if the dependent member of the family submits application for such appointment. The State Governments also have their own schemes with regard to State security force personnel killed by the Maoists.

**Stationing armed forces in Maoist affected areas**

2075. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is proposing to station armed forces in Maoist affected areas;
- (b) if so, the details thereof;
- (c) whether the centre has consulted the States and received their approval for this deployment;
- (d) if so, the details of the recommendations of the States; and
- (e) the measures taken or proposed to be taken by Government to combat the Maoist insurgency?

THE MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) There is no proposal for deployment of defence forces for anti naxal operations in the LWE theatre. However, the Indian Air Force has deployed some helicopters to provide logistic support to the Central Armed Police Forces/State Police, but do not directly take part in operations. Further, the Indian Army carries out some training procedures in the Narayanpur area of Chhattisgarh.

(c) and (d) All measures in the LWE theatre are implemented after mutual discussions between the Central Government and the State Governments concerned.

(e) The Central Government has a holistic two pronged approach to combat LWE. It supplements the efforts of State Governments through security related and